

informed OBC that IRPPL has set up a Recreation Park Project on the land measuring 147.78 acres duly allotted to the company by the Noida Authority and the company is the legitimate owners of the said land.

(c) to (e) RBI *vide* its Master Circular dated 1st July, 2008 has advised all Scheduled Commercial Banks (SCBs), that they may extend credit to Private Builders on commercial terms by way of loans linked to each specific project. However, the banks are not permitted to extend fund-based or non-fund based facilities to private builders for acquisition of land even as a part of a housing project. The period of credit for loans extended by banks to private builders may be decided by the banks themselves based on their commercial judgement subject to usual safeguards and after obtaining such security, as banks may deem appropriate. Such credit may be extended to builders of repute, employing professionally qualified personnel. It should be ensured, through close monitoring, that no part of such funds is used for any speculation in land. Banks should also ensure that the borrowers should have obtained prior permission from Government/local Governments/other statutory bodies for the project wherever required. While the proposals could be sanctioned in normal course, the disbursements should be made only after the borrowers has obtained requisite clearances from Government authorities.

World Bank funds for health projects

3442. SHRI KISHORE KUMAR MOHANTY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the amount borrowed from World Bank for health projects in each State, especially in Orissa;
- (b) the amount spent on each of the projects;
- (c) the conditions of World Bank for each project in every State; and
- (d) the projects taken up for the benefit of persons belonging to Scheduled Castes/Scheduled Tribes in Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) and (b) Details of ongoing World Bank assisted State sector projects in health sector is given in the Statement-I (*See* below). There is no ongoing World Bank assisted state sector project in the state of Orissa in health sector.

(c) The health sector projects are funded under International Development Association (IDA) an arm of the World Bank. The terms of IDA assistance are given in the Statement-III (*See* below).

(d) All World Bank projects are aimed at reducing poverty/inequalities and improving living conditions, including health of the people.

Statement-I

Information on World Bank Aided Ongoing State Sector Health Projects.

Amount in US \$ million

Sl. No.	Name of the project	Implementing agency (Central/State/ Multistate)	Implementing area	World Bank (IDA) Loan Assistance	Date of Agreement	Terminal date of disbursement	Cumulative disbursement upto 31.3.2010
1.	Karnataka Health System Development and Reforms Project (Cr. No. 4229-IN)	State	Karnataka	141.83	16.10.2006	31.03.2012	80.29
2.	Rajasthan Health System Development Project (Cr. No. 3867-IN)	State	Rajasthan	89.00	03.06.2004	30.09.2011	56.76
3.	Tamil Nadu Health System Project (Cr. No. 4018-IN)	State	Tamil Nadu	110.83	05.01.2005	30.09.2010	86.23

Statement-II

*Current IDA terms
(as of July 1, 2009)*

	Maturity period	Grace	Principal repayments		With acceleration clause	FY 10 commitment fee		Services change for credits	Interest rate
			Year 11-20	Year 21-40		Credit	Grants		
IDA-only	40	10	2.0%	4.0%	Yes	0.00%	0.00%	0.75%	NA
Blend	35	10	2.5%	5%	Yes	0.00%	0.00%	0.75%	NA
Hardened Term	20	10	10.0%	NA	Yes	0.00%	0.00%	0.75%	NA
Hard Term Lending	35	10	2.5%	5%	Yes	0.00%	0.00%	0.75%	3.52%
Partial Risk Guarantee	NA	NA	NA	NA	Yes	0.00%	0.00%	0.75%	NA

- a. The maturity of all IDA credits approved by the Board through June 30, 1987, is 50 years. The maturity of IDA credits approved by the Board after June 30, 1987 are 35 or 40 years.
- b. IDA credits include an acceleration clause, providing for doubling of principal payments from creditworthy borrowers where per capita income remains above eligibility thresholds.
- c. IDA's Commitment charge is a variable charge set within a range of 0% – 0.5% of the undisbursed balance of IDA's credits and grants. Executive Directors set the level of the commitment charge annually.
- d. The service charge is 0.75% of disbursed and outstanding credit balance. The service charge is only applied to credits.
- e. Year 20-35.

- f. The hardened terms is approved for the IDA 13 period and is effective July 1, 2002. All IDA countries with GNI per capita above the operational cut off for more than two consecutive years will be subject to IDA lending on hardened terms. Lending on hardened terms supersedes the accelerated repayment provision.
- g. This fee is applied on disbursed and outstanding amounts of a guaranteed financing, in the same way service charges on IDA credits are applied. The guarantee fee is currently fixed at 75 basis points (bps) per annum, equal to the fixed level of service charges on IDA credits.
- h. Countries eligible for hard-terms IDA credits are blend countries with both (a) a *per-capita* income below the operational cut off for IDA eligibility and (b) an active IBRD lending program, Standard IDA service and commitment charges apply plus a fixed interest charge for the life of each credit.
- i. This fee is applied to the undisbursed balance of the guarantee financing and is analogous to the commitment charge on IDA credits. The standby fee is currently fixed at 0 bps per annum. In addition guarantees are subject to an Initiation fee of 15 bps or \$ 100,000 (which ever is higher) and a processing fee of up to 50 bps of the principal amount of the guarantee for all private sector borrowers. The processing fee is assessed on a case by case basis and can either be waived or increased in exceptional cases.